

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JUNE, 2024

MISC. CRIMINAL CASE No. 21435 of 2024

BETWEEN:-

**POONAM W/O LATE SAURABH JAGTAP, AGED ABOUT 28
YEARS, OCCUPATION: HOUSEWIFE GEETA NAGAR
DISTT. INDORE (MADHYA PRADESH)**

.....APPLICANT

(SHRI RAJNISH YADAV, ADVOCATE).

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION RAU INDORE
(MADHYA PRADESH)**

.....RESPONDENTS

**(SHRI H.S.RATHORE APPEARING ON BEHALF OF ADVOCATE
GENERAL).**

**(SHUBHAM SHARMA, LEARNED COUNSEL FOR THE RESPONDENT
[OBJ]).**

.....
*This application coming on for ADMISSION this day, the court passed
the following:*

ORDER

Learned counsel for the applicant prays for withdrawal of the petition filed under Section 439 of CrPC with liberty to file afresh after three months.

Prayer is allowed.

Accordingly, the petition stands dismissed as withdrawn with the aforesaid liberty.

VD

